

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 87394 OF 2015

[Arising out of Order-in-Original No: GOA-EXCUS-000-COM-004-2015-16 dated 31st July 2015 passed by the Commissioner of Customs, Central Excise & Service Tax, Goa.]

Cobra Personnel & Intelligence Services
318 Mala Fontainhas, Panaji, Goa 403 001

...Appellant

versus

Commissioner of Customs & Central Excise
ICE House, EDC Complex, Patto Plaza, Panaji
Goa - 403001

...Respondent

APPEARANCE:

Shri C S Biradar, Advocate for the appellant

Shri Dilip Shinde, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A/ 86438 /2021

DATE OF HEARING:	09/07/2021
DATE OF DECISION:	09/07/2021

PER: C J MATHEW

Learned Counsel submits that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme,

2019 and final discharge certificate issued by the competent authority is on record.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in open court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

**/as*